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**IN THE NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH, (Court – I)  
KOLKATA**

**IA(IBC)368(KB)2023  
In  
CP(IB)/2119(KB)2019**

*An application under section 54 read with section 33(2)  
of the Insolvency and Bankruptcy Code, 2016.*

*In the matter of:*

**Jai Annanya Investments Pvt. Ltd., (CIN: U74140WB1996PTC079012);**

*Represented by its Resolution Professional –*

**Mr. Amit Choraria, ... Applicant/Resolution Professional**

**Date of Hearing: 16/06/2023**

***Coram:***

**Shri Rohit Kapoor : Member (Judicial)**

**Shri Balraj Joshi : Member (Technical)**

*Appearances through hybrid mode:*

For RP : Mr. Amit Choraria, RP in person

**CLARIFICATION ORDER**

1. IA(IBC)/368(KB)2023 was reserved for order on 16/06/2023.
2. While going through the application it is seen that the RP has not attached with the application his written consent to act as Liquidator of the Corporate Debtor.

3. Therefore, RP is directed to submit his written consent to act as the Liquidator of the Corporate Debtor within 7 days.
4. **List the matter on 08/08/2023.**

**(Balraj Joshi)**  
**Member (Technical)**

**(Rohit Kapoor)**  
**Member (Judicial)**

Signed on this, the 17<sup>th</sup> day of July, 2023.

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